

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 2
(Priority List)

IA(CA) No. 2/2024, COMP.APPL/215(CH)2023
COMP.APPL/206(CH)2023, COMP.APPL/7(CH)2024
COMP.APPL/32(CH)2023
In
CP/102(CH)2023
(Directions NCLAT)

IN THE MATTER OF:

Anoop Thatai	...	Petitioner
Versus		
Orient Craft Ltd.	...	Respondent

Under Section: 241(1) & 242(4), CA 2013
Rule: 11 of NCLT, 2016

Order delivered on 19.04.2024

CORAM:

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Vaibhav Saini, Mr. Viren Sharma, Mr. Arora Vishwas Kumar, Mr. Satendra Rai, Advocates for the petitioner in CP No/102(CH)2023 & respondent No.4 in CA No.7/2024.

For the Respondent : Mr. Raghav Kakkar and Mr. Tushar Bharti, Advocates for the respondent Nos.1 to 7 and 36 in CP No/102(CH)2023 and applicant in Comp. Appl/7(CH)2024.
Mr. D.S. Patwalia, Senior Advocate with Mr. Sorabh Sharma, Mr. Sehar and Mr. Abhinav Punj, Advocates for the respondent No.6.

ORDER

Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, with the consent of both the counsels, this matter is adjourned to 24.04.2024.

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)